

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-84/2003/11186/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Sri Satya Nath Sarma,
District and Sessions Judge,
Bongaigaon, Assam.

Dated Guwahati the th 24 November, 2022.

Sub: **Earned leave with station leave permission.**

Ref:- Your letter No.DJB I-11/2022/6554 dtd 23.11.2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 6 days from 12.12.2022 to 17.12.2022** (prefixing 10.12.2022 & 11.12.2022 and suffixing 18.12.2022) **along with station leave permission, from the evening of 09.12.2022 till the morning of 19.12.2022**, as prayed for. Further, you have been directed to hand over charge to the Addl. District & Sessions Judge, FTC, Bongaigaon and in his absence to the next senior most Judicial officer in the station before proceeding on leave.

Yours faithfully,

Self

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-84/2003/11187-11188/A, dated , 24-11-2022

Copy to:

1. The Principal Accountant General (A & E), Assam, Copy of the application is sent herewith for information and necessary action.

2. ✓ The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE) 